

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 213  
420/252/ND/2020**

**IN THE MATTER OF:**

**Satya Land and Housing Development Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 21.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Mr. Mohit Gulati, CS.**

**For the ROC**

**:Mr. M. Yadubhushana Rao, AROC.**

**For the Income Tax Department**

**:Mr. Zoheb Hussain, Sr. Standing  
Counsel & Mr. Parth Semwal, Jr.  
Standing Counsel.**

**ORDER**

**CA No. 658 of 2020**

Heard the submissions made by the counsel for the appellant. Perused the contents of the application. The application for urgent hearing of Company Appeal No. 420/252/ND/2020 is allowed.

Heard the submissions made by the Authorized Representatives of the appellant Mr. Mohit Gulati, CS. AROC was present and submitted that reply has been filed. Jr. St. counsel for the Income Tax Department is present and submitted that steps are being taken for filing reply today. Therefore, let this matter be posted to 23<sup>rd</sup> December, 2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Annu)